

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 38**

**C.P. (IB)/482(MB)2023**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **VSJ INVESTMENTS PRIVATE LIMITED**  
**V/s RAJEN VASANTKUMAR DHURU**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**C.P. (IB)/482(MB)2023**

- 1) None present for either side, when the matter is called out.
- 2) Stand over to 11.06.2024, for further consideration and hearing. Parties shall note that failure in presence on the next date of hearing would amount to the dismissal of the Company Petition for want of prosecution.
- 3) However, in the Chat Box Mr. Yash Momaya, Ld. Counsel for the Financial Creditor written that the Court Officer was not audible when the matter was called out. The said submissions are noted and presence of the Counsel for the Financial Creditor are taken into consideration.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**